

**Complaint against Amway India Pvt. Ltd. under Section-24 of Food Safety and Standards Act, 2006 (Complaint Case No.17 of 2012) decided by the Hon'ble Court of Adjudicating Officer (FSSA) cum Additional District Magistrate (E), Gautam Budh Nagar, Greater Noida, U.P.**

**SUMMARY**

A complaint case bearing no. 17 of 2012 was filed by the Designated Officer of Lucknow, Dr.Manisha Narayanan, on behalf of FSSAI in year 2012 before the Adjudicating Officer in Greater Noida in respect of entire label/advertisement of the respondent's product **Nutrilite Daily** which was found in violation of Section-24 of the Food Safety and Standards Act, 2006.

2. After several hearings, the Hon'ble Adjudicating Officer referred a finding that Amway India Pvt. Ltd. was circulating false information to the general public through labelling on its products which is a flagrant violation of Section-24 of FSS Act, 2006. A penalty of Rs. 10, 00,000/- (Rupees Ten Lakh Only) was imposed on Amway India Pvt. Ltd. under Section 53 of the FSS Act, 2006 for violating sub-Section (1) and (2) of Section 24 of FSS Act, 2006. It was also mentioned in the order that penalty mentioned supra would be recovered as arrears of land revenue.